

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 13.06.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO	IA (IBC)/1225/2024, New Intervention Petition (IBC)/20/2024, New IA (IBC)/1229/2024, Intervention Petition (IBC)/18/2024, IA (IBC)/1158/2024, IA (IBC)/905/2024 in Company Petition IB/296/2022
NAME OF THE COMPANY	Manjeera Retail Holdings Pvt Ltd
NAME OF THE PETITIONER(S)	Catalyst Trusteeship Limited
NAME OF THE RESPONDENT(S)	Manjeera Retail Holdings Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/1225/2024

Present: Ld. Counsel Mr. R. Ramakrishna for the Applicant.
Ld. Counsel Mr. Palash Taing for the CoC.

Matter is adjourned to 18.06.2024.

New Intervention Petition (IBC)/20/2024

Present: Ld. Counsel Ms. Hamsini for the Applicant.
Ld. Counsel Mr. Palash Taing for the CoC.

Applicants being the unsuccessful resolution applicants, have no loco-standi to become a party to application filed for the approval of resolution plan. From the perusal of the records, it appears that the present application has been filed to derail the time bound resolution process. Accordingly, this application is dismissed.

Contd..

(2)

New IA (IBC)/1229/2024

Present: Ld. Counsel Ms. Hamsini for the Applicant.
Ld. Counsel Mr. Palash Taing for the CoC.

Applicants being the unsuccessful resolution applicants, have no loco-standi to become a party to application filed for the approval of resolution plan. From the perusal of the records, it appears that the present application has been filed to derail the time bound resolution process. Accordingly, this application is dismissed.

Intervention Petition (IBC)/18/2024 & IA (IBC)/1158/2024

Present: Ld. Counsel PVL Bhanu Prakash for the Applicant.
Ld. Counsel Mr. Palash Taing for the Financial Creditor.
Ld. Counsel Mr. VVSN Raju for the Respondent No.2.

Ld. Counsel for the Applicant prays for an adjournment on the ground that Advocate General is not available today. Prayer is allowed. **Matter is adjourned to 18.06.2024.**

IA (IBC)/905/2024

Present: Ld. counsel Mr. VVSN Raju for the Applicant.
Ld. Counsel Mr. Y. Suryanarayana for the Respondent No.1.
None for the Respondent No.2.

Respondent No.2 served but not present. For filing of Vakalat as well as Counter by the Respondent No.1, **matter is adjourned to 19.07.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)